

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE: (a) An industrial licence was issued in November, 1971 in favour of the firm for effecting substantial expansion of their existing undertaking from 12,500 tonnes to 33,000 tonnes per annum. The expansion programme is under implementation.

(b) The number of workers, category-wise, employed in the firm as on 31-1-73 is as under:—

Supervisory	34
Clerical	72
Skilled	102
Semi-skilled	198
Un-skilled	278
(Others not reckoned under factory Act.)	57

**Grant of Pension to Freedom Fighters from Kerala**

9834. SHRIMATI BHARGAVI THAN-KAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applications received from freedom fighters of Kerala for the grant of pension, District-wise; and

(b) the number of applications so far considered and the number of freedom fighters who have been given pension?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Information is given in the attached statement.

(b) Out of 1528 applications considered, 649 cases have been approved for pension.

STATEMENT

Sl. No.	Name of District	Number received
1	Alleppey . . . . .	794
2	Cannanore . . . . .	596
3	Ernakulam . . . . .	97
4	Idikki . . . . .	21
5	Kottayam . . . . .	119
6	Kozhikode . . . . .	606
7	Malappuram . . . . .	1,125
8	Palghat . . . . .	258
9	Quilon . . . . .	468
10	Trichur . . . . .	244
11	Trivandrum . . . . .	423
	<b>Total</b> . . . . .	<b>4,751</b>

Out of 4751, 1528 applications have been considered and 649 have been approved for grant of pension.

**Central Assistance Sanctioned for "Twin Bombay Project"**

9835. PROF. MADHU DANDAVATE: Will the Minister of PLANNING be pleased to state:

(a) whether the Union Government and the Planning Commission have given "approval" to the "Twin Bombay Project";

(b) whether Government have sanctioned any Central assistance for the project; and

(c) if so, what is the quantum of Central assistance?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (c). The proposed Twin city project Bombay is included in the State Plan of Maharashtra Government. No specific approval was required nor has been given by the Union Government/Planning Commission. Maharashtra Government has, however, been advised to take an overall view of the problems regarding the possible effect of future inter-traffic between the new city and Bombay island, regarding the long term investments required in the provision of such linkages and their policy towards balanced urbanization. From the information available from the State Government, the decision regarding the future size and the economic functions of the city, particularly in respect of the location, nature and type of industry in the proposed city, has yet to be taken and it is understood that a study has been commissioned by the State Government for this purpose.

The Government of India have sanctioned no special assistance for this project.

**Demands put forward by Indian Federation of Working Journalists for Press Reforms on Publication of Cooperative Newspapers**

9836. SHRI INDRAJIT GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his attention has been drawn to the resolutions adopted at the 16th annual conference of the Indian Federation of Working Journalists held at Patna from March, 26 to 29, 1973, demanding *inter alia*, early legislation for press reform, a fair deal for proof-readers and mofussil correspondents, and Government assistance for publication of co-operative ("peoples") news papers; and

(b) if so, Government's reactions to the various demands?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b). Yes, Sir. The question of bringing about changes in the ownership and management pattern of newspapers is under examination in the light of the Supreme Court's judgment on Newsprint Policy for 1972-73 and their recent judgment on Constitutional Amendments.

The Department of Labour and Employment are concerned with legislation in regard to the conditions of service of 'working journalists', which term includes proof-readers. They have under consideration, the entire matter relating to the setting up a new Wage Board for working journalists. It is for the I.F.W.J. to take up the case of defunct correspondents who are not working journalists with the Department of Labour and Employment and the new Wage Board if it is appointed.

It is proposed to set up a Newspaper Finance Corporation to advance loans to existing newspapers to enable them to expand their circulation, or to purchase newsprint, printing machinery or any other equipment which may be required for their printing or publication. The scheme does not provide for advancing any loan by the Corporation for starting a newspaper for the first time.

#### **Arrest of Rajesh Basu for Spying in the Ordnance Factories**

9837. SHRI R. K. SINHA:

SHRI SHASHI BHUSHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a spy 'Rajesh Basu' was arrested in Nagpur who is reported to have been spying on the Ordnance factories at Nagpur, Jabalpur and Bhandara and the Bhilai Steel Plant;

(b) the stage at which the Investigations against him are at present;

(c) whether some officers of Government, Centre or State or other persons were found involved in this and if so, the particulars thereof; and

(d) when the investigations in the case are likely to be completed, and if completed the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a) to (d). According to information received from the Government of Maharashtra, one Rajesh Basu was arrested at Nagpur on the 4th April, 1973 on charges of impersonation and forgery under Rules 56 and 57 of the DIR, 1971. The investigations made so far have not revealed anything of espionage interest, nor the involvement of any other officers in the activities of the above individual. The State Government have informed that investigations are likely to be completed within the next one month.

#### **Allocation of Cement to Gujarat for Construction of Wells**

9838. SHRI P. M. MEHTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state.

(a) whether Gujarat Government have requested the Centre for additional allocations of cement to meet the State's requirements for the construction of wells; and

(b) if so, to what extent the allocations have been made to Gujarat?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). During the first quarters of 1973 i.e. January to March, 1973, the Gujarat Government requested for an additional allocation of 100 metric tonnes for deepening of drinking water wells in Kaira District and allocations for this full additional quantity were also issued. During the second quarter of 1973 i.e. April to June, 1973, while no separate demand from the Gujarat State Government was received, the individual requests from District Collectors and Development Officers for additional quantity have also been met in full. A quantity of 12.65 lakh tonnes has been allocated to the Gujarat State for the year 1973-74.

#### **Employment for Scheduled Caste/Scheduled Tribe Graduates, Educated Scavengers and Handicapped Graduates in Gujarat**

9839. SHRI P. M. MEHTA: Will the Minister of PLANNING be pleased to state:

(a) whether the Union Planning Minister has assured the Gujarat Government that all graduates belonging to Scheduled Castes and Tribes, all educated scavengers and all handicapped graduates from Gujarat will be employed by the end of this year; and

(b) if so, what are the proposed schemes and whether Centre has decided to help the State Government in implementing the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b). Under the Half a Million Jobs Programme for educated job seekers in 1973-74, the Government of Gujarat have formulated a number of schemes, based on the guidelines issued by the Planning Commission (copy attached). In the process of implementing the schemes, it is necessary to take into account also the social aspect of these programmes. The guidelines, therefore, stress the need for ensuring that job opportunities are found by